

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-289/ND/2018

In the matter of :
Mr. Ashok Kumar Gupta
Vs.
Goal India Foundation

... PETITIONER

.. RESPONDENT

SECTION :
Under Section 59 (7)

Order delivered on 26.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)


For the Petitioner /Op. Creditor : -
For the Respondent/Corporate Debtor :


For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that as per the directions dated 12.4.2018 passed by this Tribunal, synopsis have been filed on 24.4.2018 vide diary No.2339. Perusal of record shows that the same is not available. In view of the said circumstances, the Bench Officer is directed to check and up-date the records of this Tribunal in the matter for the same.

Post the matter on 09.5.2018.


(V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
26.4.2018